

Salve, Shri N. K. P.
Samanta, Shri S. C.
Sanghi, Shri N. K.
Sangliana, Shri
Sathe, Shri Vasant
Savitri Shyam, Shrimati
Sethi, Shri Arjun
Shailani, Shri Chandra
Shankaranand, Shri B.
Sharma, Shri Nawal Kishore
Shukla, Shri B. R.
Sinha, Shri Nawal Kishore
Sokhi, Sardar Swaran Singh
Stephen, Shri C. M.
Subramaniam, Shri C.
Sudarasanam, Shri M.
Tiwary, Shri D. N.
Vekaria, Shri

MR. DEPUTY-SPEAKER: The result* of the division is : 16; Noes 58.

AYES

The motion was negatived

MR. DEPUTY-SPEAKER : I shall now put the rest of the cut motions to the vote of the House.

All the other Cut Motions were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Gujarat, on account, for or towards defraying the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of the heads of demands entered in the second column thereof—

Demands Nos. 2, 3, 5, to 12, 14 to 20, 22 to 31, 33 to 59, 61 to 68 and 70 to 76"

*Shrimati Ganga Devi also recorded her vote for NOES.

MR. DEPUTY SPEAKER : Now, I will take up the Supplementary Demands. I will not mention Demand No. 49. That should clear the position.

The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Gujarat to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of the following demands entered in the second column thereof—

Demands Nos. 8, 11, 14, 17, 21 to 23, 25, 27, 28, 33, 35, 38, 40 to 42, 53, 55, 56, 58, to 60, 63, 65, 66, 69, 71, 72, 74 to 79, 82, 84, 86 to 88, 90, 94, 97, 105, 107, 108, 110, 113, 116, 119, 120, 122, 124 to 128, 131, 132, 137 to 142, 144 and 146."

The motion was adopted

16.26 hrs.

GUJARAT APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : I beg to move for leave to introduce a bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat, for the services of a part of the financial year 1975-76.

SHRI PILOO MODY (Godhra) : As corrected.

MR. DEPUTY SPEAKER : Not yet. That is where the whole confusion comes.

Now, the question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1975-76."

*Published in Gazette of India Extraordinary, Part II, section 2, dated 21-3-75.

The motion was adopted

16.28 hrs.

SHRI PRANAB KUMAR MUKHERJEE : I introduce the Bill.

GUJARAT APPROPRIATION BILL*, 1975

I move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1975-76, be taken into consideration."

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : I beg to move for leave to introduce a Bill as corrected, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1974-75.

MR. DEPUTY-SPEAKER : The question is :

MR. DEPUTY-SPEAKER : You please read out the corrections.

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1975-76, be taken into consideration."

SHRI PRANAB KUMAR MUKHERJEE : The corrections are as follows :

The motion was adopted

MR. DEPUTY-SPEAKER : Now we take up clause-by-clause consideration.

Page 1, in the marginal heading to clause 2,—

for "Rs. 57,71,66,000"

read "Rs. 57,70,17,000."

2. Page 1, in lines 6 and 7,

for "fifty-seven crores, seventy-one lakhs and sixty-six thousand rupees"

read "fifty-seven crores, seventy lakhs and seventeen thousand rupees"

The question is :

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

3. Page 3, omit lines 16 to 18 (relating to Vote No. 49).

4. Page 5, line 34 (relating to "total")

(a) for "56,50,98,000" read "56,49,49,000"

(b) for "57,71,66,000" read "57,70,17,000"

The motion was adopted

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PILOO MODY (Godhra) : It is all boring.

SHRI PRANAB KUMAR MUKHERJEE : I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : Even at the cost of Pilo Mody, this has to go on record. Sometimes the important things are boring.

MR. DEPUTY-SPEAKER : The question is.

"That the Bill be passed."

The question is :

"That leave be granted to introduce Bill, as corrected to authorise payment and appropriation of certain further

The motion was adopted

† Introduced/moved with the recommendation of the President.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 21-3-75.